

CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

C.P.No.107/2003 in OA.NO.546/2000

Monday this the 3rd day of November,2003.

CORAM : Hon'ble Shri Anand Kumar Bhatt, Member (A)

Hon'ble Shri S.G.Deshmukh, Member (J)

Jagannath Laxman Arne,

...Applicant

By Advocate Shri D.V.Gangal

vs.

Union of India & Ors.

...Respondents

By Advocate Smt.H.P.Shah

O R D E R (ORAL)

{Per : Shri Anand Kumar Bhatt, Member (A)}

This is a Contempt Petition for non compliance of the order of the Tribunal in OA.No.546/2000 in which order was passed on 19.6.2003. In the said order, the order of dismissal at the appellate stage and the show cause notice have been set aside and it was directed that the applicant shall be entitled to all the consequential benefits which shall be paid to him within a period of three months. It was also decided by the Tribunal that respondents may proceed in accordance with the rules, if they are so advised.

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